

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED NO- 5092
TO BE ANSWERED ON- 03/04/2023

STs LIST OF ODISHA

5092. SHRI PINAKI MISRA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government has received one hundred sixty nine proposals from the Government of Odisha for inclusion in the Scheduled Tribes List of Odisha;
- (b) whether it is a fact that a Task Force of Ministry of Tribal Affairs in 2014 recommended nine proposals from Odisha as priority cases for inclusion in the STs List of Odisha;
- (c) if so, the reasons for non-inclusion of these communities till date;
- (d) whether the Government is considering updating the criteria for inclusion in the STs List which is based on the Lokur Committee recommendations from 1965; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) to (e): The Government of India has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Office of Registrar General of India (ORGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. These modalities are adequate for consideration of proposals for inclusion of communities in the list of Scheduled Tribes of a State/UT.

All these proposals have been preliminarily examined in meetings held by the Ministry of Tribal Affairs with concerned officers of the State Government of Odisha. In respect of 120 proposals, relevant information/supporting report needs to be made available by the State Government. The status has been conveyed to the State Government.
